

श्री हुकम चन्द कछवाय : **

अध्यक्ष महोदय : भाप बैठते हैं कि नहीं ।

12.55 hrs.

PAPERS LAID ON THE TABLE

WEST BENGAL EMPLOYEES' PAYMENT OF COMPULSORY GRATUITY ORDINANCE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R. K. Khadilkar, I beg to lay on the Table:

- (1) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 (West Bengal Ordinance No. 1 of 1971) promulgated by the Governor of West Bengal on the 3rd June, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal. [Placed in Library]. See No. LT-757/71].
- (2) A statement explaining the reasons as to why the Hindi version of the above Ordinance could not be laid on the Table simultaneously. [Placed in Library]. See No. LT-758/71].

ANNUAL REPORT OF COAL BOARD, CALCUTTA FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1969-70. [Placed in Library]. See No. LT-759/71].

ANNUAL REPORT OF FOOD CORPORATION OF INDIA FOR 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): I beg to lay on the Table a copy of the Annual Report

(Hindi and English versions) of the Food Corporation of India for the year 1969-70 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964. [Placed in Library]. See No. LT-760/71].

NOTIFICATION MAKING CERTAIN AMENDMENTS TO DELHI, MEERUT AND BULANDSHAHR MILK AND MILK PRODUCTS CONTROL ORDER, 1971

SHRI ANNASAHAB SHINDE: On behalf of Shri Sher Singh, I beg to lay on the Table a copy of Notification No. S. O. 2544 (Hindi and English versions) published in Gazette of India dated the 8th July, 1971 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1971 published in Notification No. S. O. 1911 dated the 3rd May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library]. See No. LT-761/71].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (1) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mysore Appropriation (No. 2) Bill 1971 which was passed by the Lok Sabha at its sitting held on the 23rd July, 1971 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to said Bill."
- (2) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the West Bengal Appropriation (No. 2) Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 26th July, 1971, and transmitted